

Central Administrative Tribunal
Principal Bench

16
C.A. No. 1604 of 1995

New Delhi, dated this the 9th September, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mr. Kuldip Singh, Member (J)

S/Shri

1. Asgar Ali,
S/o Shri Ismail,
R/o 116/995, Rawatpur, Kanpur (U.P.)
2. Raghunandan Prasad Verma,
S/o Shri Shiv Sahai Lal Verma,
R/o 11, Dada Nagar,
Labour Colony, Kanpur (U.P.) ... Applicants
(None appeared)

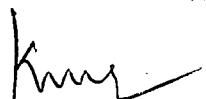
Versus

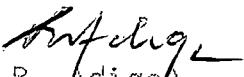
Union of India through
Secretary,
Ministry of Defence,
South Block,
New Delhi-110011. ... Respondent
(By Advocate: Shri V.S.R. Krishna)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

None appeared for applicant even on the second call. This is an old case of 1995 and has been listed at Sl. No.6 in the list of Regular hearing cases and there is a superscription on the top of the list that cases of 1995 and earlier will not be adjourned. It is presumed that applicant is not interested in pursuing the case. Under the circumstances the same is dismissed for default and non-prosecution.


(Kuldip Singh)
Member (J)


(S.R. Adige)
Vice Chairman (A)

/GK/